

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate persons) Regulations,2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CHAITANYA NEER JAL PRIVATE LIMITED**

RELEVANT PARTICULARS

1	NAME OF THE CORPORATE DEBTOR	CHAITANYA NEER JAL PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	02.07.2007
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR WAS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, MUMBAI
4	CORPORATE IDENTITTY NUMBER OF CORPORATE DEBTOR	U15543MH2007PTC172082
5	ADDRESS OF THE (i) REGISTERED OFFICE AND (ii) PRINCIPAL OFFICE OF CORPORATE DEBTOR	Registered Office: C/o. Sanjay More, Plot No. E – 27/04 Near Sai Health Club, Gulmohar Colony, N-5, CIDCO Aurangabad, MH – 431003 IN
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	06.06.2023 (DATE OF ORDER)
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	3 rd December 2023.
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name- Vinit Gangwal Reg No.- IBBI/IPA-002/IP-N00091/2017 18 / 10235
9	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH BOARD	Address - Office No 503, 5th Floor, Varun Capital, CTS No. 364-365/13, Off J M Road, Bharat Petroleum Lane, Next to Citiotel, Shivajinagar, Pune - 411005 Email id: ip.vinitgangwal@sudharman.in
10	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO 9	Sankalp Resolution Professionals LLP 401, 4th Floor, The Central Building, Shell Colony Road, Chembur (East), Mumbai-400071. Email Id: ip.chaitanyaneerjal@sankalp-ipe.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	20.06.2023
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable on the basis of available information
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVES OF CREDITORS IN A CLASS	Not applicable on the basis of available information
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(A)Weblink: https://www.ibbi.gov.in/home/downloads (for relevant forms) (B) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of **CHAITANYA NEER HAL PRIVATE LIMITED** on **06.06.2023**.

The creditors of **CHAITANYA NEER JAL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **20.06.2023** to the interim resolution professional at the address mentioned against entry no. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

VINIT GANGWAL
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00091/2017-18/10235

Date- 09.06.2023
Place-Mumbai